## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## Petition No. 319/MP/2022 alongwith IA No. 63/IA/2022

Subject : Petition under Section 79(k) of the Electricity Act, 2003 read

with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking direction to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges

and losses.

Petitioner : Tamil Nadu Generation and Distribution Corporation Limited

(TANGEDCO)

Respondents : Power System Operation Corporation Limited (NLDC) & 4

Others

Date of Hearing : 28.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, TANGEDCO

Shri Avdesh Mandloi, Advocate, TANGEDCO Shri S. Vallinayagam, Advocate, TANGEDCO

Shri Alok Shankar, Advocate, CTUIL Shri M. Sethuraman, TANGEDCO Shri G. Balamurali, TANGEDCO Shri Swapnil Verma, CTUIL Ms. Kavya Bhardwaj, CTUIL Shri Hari Basu V., CTUIL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that, despite the directions of the Commission vide previous RoPs, the CTUIL did not furnish the data pertaining to a detailed breakup of the LTA/MTOA in respect of all the generating stations connected with both the ISTS and intra-State transmission system in terms of Regulation 13(11) of the 2020 Sharing Regulations. He further submitted that the Petitioner had also filed



an Interlocutory Application No. 19/2025 seeking block-wise drawal data for the period from FY 2018-2019 to FY 2023-24 from the NLDC.

- 2. Learned counsel for the Central Transmission Utility of India Limited (CTUIL), sought permission to upload/file an affidavit on the e-filing Portal in compliance with the Record of Proceedings (RoP) dated 19.2.2025, wherein the Commission had directed CTUIL to submit the details of the quantum of LTA/MTOA in respect of all regional entity generating stations connected with both the ISTS and intra-State transmission systems located in the State of the Petitioner and covered under the instant Petition for the period from 1.11.2020 till 30.9.2023. He further submitted that the said affidavit has been served upon all the concerned parties, including the Petitioner.
- 3. After the hearing, the Commission acceded to the request of CTUIL and directed the Registry to open the portal to enable CTUIL to file its compliance affidavit.
- 4. The Petition and IA will be listed for the hearing on 19.6.2025.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

